

BAIL APPLICATION

FIR No. :286/2019
PS: KOTWALI
STATE V SANTOSH
U/S: 307 IPC

30.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since **29.08.2019** which fact is now even verified by IO in his report, that he is in JC for more than six months.

Further, a copy of certificate of good conduct as well as copy **of custody warrant** is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record

: 2 :

of such accused. Further, it is stated that offences alleged against accused are under Section 307 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **six months** at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned**. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/30.05.2020

BAIL APPLICATION

**FIR No. :260/17
PS: KASHMERE GATE
STATE V SHIVA
U/S: 307/34 IPC**

30.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since **11.07.2017** which fact is now even verified by IO in his report, that he is in JC for more than six months.

Further, a copy of certificate of good conduct as well as copy **of custody warrant** is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record

of such accused. Further, it is stated that offences alleged against accused are under Section 307 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **six months** at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned**. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.' and thereafter from time to time as mentioned above. With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/30.05.2020

BAIL APPLICATION

**FIR No. :147/19
PS: SADAR BAZAR
STATE V SHANKAR MANDAL
U/S: 307 IPC**

30.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, Ld. LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since **28.08.2019** which fact is now even verified by IO in his report, that he is in JC for more than six months.

Further, a copy of certificate of good conduct as well as copy **of custody warrant** is enclosed with such interim bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is no previous conviction or involvement record

of such accused. Further, it is stated that offences alleged against accused are under Section 307 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is covered under such directions as passed by Hon'ble High Court. Further, accused is in JC since more than **six months** at present. As such, in view of the directions by Hon'ble High Court, applicant/accused is admitted to interim bail for a period of 45 days from the date of release on furnishing personal bond **in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned**. The present application stands disposed off accordingly. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

6. *It is further directed that before release of applicant/accused, concerned Jail Superintendent shall ensure strict compliance of all the relevant directions, more particularly the directions contained in order dated 13.04.2020, issued by Hon'ble Apex Court in Suo Moto W.P.(C) No. 01/2020 as well as relevant directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as 'Shobha Gupta and Ors. v. Union of India & Ors.'* and thereafter from time to time as mentioned above. *With these directions, the present application stands disposed of.*

7. Application stands disposed off accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/30.05.2020

BAIL APPLICATION

**FIR No. : 222/19
PS: KOTWALI
State v. DALIP DAS
U/S: 307 IPC**

30.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

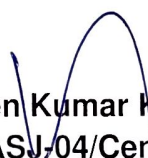
3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since **23.06.2011(which fact is now even verified by IO in his report)**. Further, a copy of certificate of

good conduct as well as copy of custody warrant is enclosed with such bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is **previous conviction or involvement record** of such accused, in **another matter bearing FIR no. 139/1994, PS GTB Enclave, District-Shahdara**. Further, it is stated in the report that offence alleged against accused in the present case is under Section 307 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is **not** covered under such directions as passed by Hon'ble High Court, as he is involved in other criminal cases as per report given by IO.

6. As such, in view of the directions by Hon'ble High Court, applicant/accused cannot be given benefit of the relaxed criteria for granting interim bail for a period of 45 days. The present application cannot be allowed as such, same is dismissed as far as this designated court is concerned. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.


(Naveen Kumar Kashyap)
ASJ,04/Central/THC
Designated Court, for DLSA matters
Central District/30.05.2020

BAIL APPLICATION

**FIR No. : 251/19
PS: SARAI ROHILLA
STATE V. DINESH @ DHANNA
U/S: 307, 341,34 IPC & 25,27,54,59 Arms Act**

30.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since **08.08.2019(which fact is now even verified by IO in his report)**. Further, a copy of certificate of

good conduct as well as copy of custody warrant is enclosed with such bail application.

4. Further, a report is filed by IO/SHO concerned. As per such report, there is **previous conviction or involvement record** of such accused, in **another matter bearing FIR no. 133/2019, PS Sarai Rohilla**. Further, it is stated in the report that offence alleged against accused in the present case is under Section 307, 341,34 IPC & 25,27,54,59 Arms Act.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is **not** covered under such directions as passed by Hon'ble High Court, as he is involved in other criminal cases as per report given by IO.

6. As such, in view of the directions by Hon'ble High Court, applicant/accused cannot be given benefit of the relaxed criteria for granting interim bail for a period of 45 days. The present application cannot be allowed as such, same is dismissed as far as this designated court is concerned. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court for DLSA matters
Central District/30.05.2020

BAIL APPLICATION

**FIR No. : 108/18
PS: KOTWALI
State v. SONU
U/S: 307,34 IPC**

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.
3. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

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iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02/06/2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

BAIL APPLICATION

**FIR No. : 59/2019
PS: BURARI
State v. ARVIND KUMAR
U/S: 302,365 r/w 34 IPC**

30.05.2020.

Present: Sh. Manoj Garg, Ld. Addl. PP for the State (through VC).
Sh. J.S. Mishra, LAC for applicant/accused (through VC).

1. *Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority, present application is taken up.*

2. Arguments heard.

3. Present application through electronic mode is filed by DLSA through Jail Superintendent concerned. It is stated that accused is in JC since **July, 2019(which fact is now even verified by IO in his report)**. Further, a copy of certificate of

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good conduct as well as copy of custody warrant is enclosed with such bail application.

4. Further, a report is filed by IO/SHO and Jail Superintendent concerned. As per report of Jail Superintendent as well as IO, accused is in JC since July, 2019. As such, two years period of JC is yet not complete. Further, it is stated that offences alleged against accused in the present case are under Section 302 r/w 34 IPC.

5. In view of above position, facts and circumstances of present case, reply given by IO and direction by Hon'ble High Court of Delhi, case of the accused is **not** covered under such directions as passed by Hon'ble High Court.

6. As such, in view of the directions by Hon'ble High Court, applicant/accused cannot be given benefit of the relaxed criteria for granting interim bail for a period of 45 days. The present application cannot be allowed as such, same is dismissed as far as this designated court is concerned. But on perusal of record, it is revealed that initially the present application was moved on 12.05.2020 on merit and even report is now filed by concerned IO regarding this interim bail on merit. Therefore, **put up this matter before Bail Roster Learned Court for 02.06.2020**. Learned counsel for the accused is at liberty to collect the order dasti or through electronic mode.

7. Ahlmad is directed to do the needful accordingly.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District/30.05.2020

BAIL APPLICATION

**FIR No. : 245/18
PS: I.P. ESTATE
State v. SAIDUL AZEEZ
U/S: 307,201 IPC**

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in *Suo Motu* W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.

Report not filed by IO.

2. Submissions heard through electronic mode.

3. In view of direction by Hon'ble High Court, IO/SHO to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case:

: 2 :

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02/06/2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

: 1 :

BAIL APPLICATION

FIR No. : 398/16

PS: NDRS

State v. BIJENDER

U/S: 307,34 IPC

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.

3. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case:

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

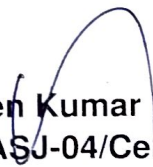
v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02/06/2020.**


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

: 1 :

BAIL APPLICATION

**FIR No. : 668/14
PS: NDRS
STATE v. SHAKEEL
U/S: 302 IPC**

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.

3. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case:

: 2 :

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

: 1 :

BAIL APPLICATION

FIR No. : 376/16

PS: TIMARPUR

STATE v. MOHD. WASIL @ BADAL

U/S: 302,201,102-B, 34 IPC

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.

3. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case:

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

BAIL APPLICATION

**FIR No. : 647/14
PS: SARAI ROHILLA
STATE v. NITU SINGH
U/S: 302,120-B IPC**

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.
3. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

: 1 :

BAIL APPLICATION

**FIR No. : 172/16
PS: PAHARGANJ
STATE v. SAHADAT ALI
U/S: 302 IPC**

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.

3. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

(iii) Date, since when accused is in JC in present case:

: 2 :

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

: 1 :

BAIL APPLICATION

**FIR No. : 152/15
PS: DARYAGANJ
State v. SAURAV
U/S: 302 IPC**

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.

3. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome (whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application, if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email, as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

: 1 :

BAIL APPLICATION

FIR No. : 43/18
PS: DARYAGANJ
State v. DEEPAK @ DEEPU
U/S: 307 IPC

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.
3. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

: 2 :

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02.06.2020.**

(Nayeen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

: 1 :

BAIL APPLICATION

**FIR No. : 276/16
PS: DBG ROAD
STATE v. GEETA RAIKBAR
U/S: 302,201,34 IPC**

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.
3. In view of direction by Hon'ble High Court, **IO/SHO** to file :

(i) Report about Previous **conviction**, if any, of present accused/Applicant

(ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;

iii) Date, since when accused is in JC in present case:

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02.06.2020.**

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020

BAIL APPLICATION

FIR No. : 231/16
PS: KASHMERE GATE
STATE v. SUNITA SINGH
U/S: 302,201,34 IPC

30.05.2020.

Present: Mr. Manoj Garg, Ld. Addl. PP for the State through VC
Mr. J.S. Mishra, Ld. Counsel from DLSA for Accused through VC.

1. *Directions are given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020, Revised Advisory Protocol dated 30.03.2020 by Ld. District & Sessions Judge (HQ) read with other directions from time to time including on 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020 from Hon'ble High Court as a result of various meetings of Delhi State Legal Services Authority. Accordingly, present application is taken up.*

Report not filed by IO.

2. Submissions heard through electronic mode.
3. In view of direction by Hon'ble High Court, IO/SHO to file :
 - (i) Report about Previous **conviction**, if any, of present accused/Applicant
 - (ii) Further, (in view of direction by Hon'ble HC), a report that present accused is **not involved**, in any other case;
 - (iii) Date, since when accused is in JC in present case:

: 2 :

iv) What are **all** the Offences under IPC or other law, which are alleged against present accused in present case .

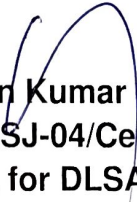
v) Details i.e. date of order, outcome(whether interim bail allowed or dismissed) and name of such learned court, of the last interim bail application,if any, moved by the present accused.

4. As such, issue notice of present application to the IO/ SHO .

5. Further, in view of directions passed, copy of this order be sent to SHO/IO concerned **through Nodal Officer Insp. Vijay Vats, Mobile No. 9810127561**. The concerned IO/ SHO to file its reply through Nodal officers, preferably in electronic form/email ,as per the directions already issued.

6. **Counsel for accused is advised to collect the order online through electronic mode.**

7. **Put up for report, arguments and further appropriate orders on 02.06.2020.**


(Naveen Kumar Kashyap)
ASJ-04/Central/THC
Designated Court, for DLSA matters
Central District
30.05.2020